

of Health so that the resources available with the Commonwealth countries in the field of medical education and research are put to optimum use for mutual benefit.

Sales Tax

1516. { **Shri Chuni Lal:**
Shri Onkar Lal Berwa:
Shri Hukam Chand
Kachhavaitya:
Shri Omkar Singh:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that there is a demand from the Beopar Mandals throughout the country to change the policy of the Sales Tax system by charging the sales tax only at the producing centre from the wholesale dealers; and

(b) if so, Government's reaction thereto?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The Central Government has been receiving representations from the trade, suggesting the levy of sales tax at the first stage of sale by manufacturers or producers.

(b) As sales tax is generally a State subject of taxation under the Constitution, the Central Government cannot implement the suggestion.

Sale of Plots in Delhi

1517. **Shri Chuni Lal:** Will the Minister of Health be pleased to state:

(a) the number of developed and other plots for residential purposes sold by auction during the last two years by Delhi Development Authority;

(b) the total amount realised by the Government by auction;

(c) the number of plots sold at fixed price by the Delhi Development Authority during the same period and the amount realised therefrom;

(d) the reasons for selling the plots by auction rather than at fixed rates; and

(e) whether some plots in each of the areas are reserved for being sold to the members of Scheduled Castes?

The Minister of Health (Dr. Sushila Nayar): (a) 1256.

(b) Rs. 2,34,61,750.00

(c). (I) Number of plots allotted by draw of lots at pre-determined rates to individuals in the Low Income Group 775.

(II) Total amount of premium realised Rs. 31,66,330.

(III) Number of plots reserved for allotment at pre-determined rates for

(i) those whose land has been acquired 400.

(ii) Village re-development 211.

(iii) Service Personnel 48.

(d) In accordance with the Scheme of large Scale Acquisition, Development and Disposal of land in Delhi, the disposal of developed land is, as a rule, made by auction and the premium is determined by the highest bid, except in the case where land may be allotted at fixed rates to the individuals in the Low Income Group with annual income not exceeding Rs. 6,000. These allotments are made by drawing of lots under the supervision of an Advisory Committee nominated by the Chief Commissioner, Delhi.

(e) Yes. 15 per cent of the plots are reserved for allotment to the Scheduled Castes and Scheduled Tribes out of the plots earmarked for allotment to persons in the 'Low Income Group'.

Children's Health in Delhi Schools

1518. **Shri D. C. Sharma:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that children's health was being neglected in schools in Delhi;